

LOK SABHA

Wednesday, August 29, 1962/Bhadra  
7, 1884 (Saka)

The Lok Sabha met at Eleven of the  
Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Committee for Anti-Corruption Drive

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\*667. { Shri Harish Chandra  
Mathur:  
Shri M. L. Dwivedi:  
Shri S. C. Samanta:  
Shri Subodh Hansda:  
Shri P. R. Chakraverti:  
Shri Rameshwar Tantia:  
Shri P. C. Borooah:  
Shri M. K. Kumaran:  
Shri Hem Barua:  
Shri Kajrolkar:

Will the Minister of Home Affairs  
be pleased to state:

(a) whether the proposed committee  
for anti-corruption drive has been  
constituted; and

(b) if so, what are the personnel  
and functions of the committee?

The Minister of State in the Ministry  
of Home Affairs (Shri Datar): (a)  
No.

(b) The appointment of the Com-  
mittee and its personnel will be  
announced soon.

Shri Harish Chandra Mathur: May I  
know if the hon. Minister is aware  
that a considerable amount of corrup-  
tion and demoralisation among the  
services is due to political interference  
and pressure, whether the hon. Minis-  
ter has given thought to that matter  
and whether this Committee would be  
fully equipped to deal with that  
matter?

1661(Ai)LSD—1.

The Minister of Home Affairs (Shri  
Lal Bahadur Shastri): It is a very  
general statement that the hon. Mem-  
ber has made. I do not want to say  
that there might not be anything like  
what he has made a mention of.  
However, he will realise that it is a  
very difficult matter also to tackle  
with. Still, that aspect will also have  
to be borne in mind. To give it in  
specific terms to the Committee to  
look into will not be so easy; yet, I  
am giving thought to that matter.

Shri Harish Chandra Mathur: May I  
know if the hon. Minister wants this  
Committee to restrict itself only to  
the Central Government employees or  
whether he is treating this question  
as a question of nationwide importance  
and has discussed it with the Chief  
Ministers and the Home Ministers of  
the States so that this Committee will  
cover the activities and tackle cases  
of corruption all over?

Shri Lal Bahadur Shastri: For the  
time being it would confine itself to  
the Central Government employee, but  
if certain decisions are arrived at, it  
will not be so difficult to have further  
discussion with the State Govern-  
ments.

श्री म० ला० द्विवेदी : समाज में फैली  
दुर्व्यवस्था तथा असुरक्षा को दूर करने के लिये  
और सामाजिक न्याय के हित में यह आवश्यक  
है कि इस प्रश्न पर बहुत जल्दी और ध्यान से  
गौर करें, किन्तु मन्त्रालय इस सम्बन्ध में  
विलम्ब कर रहा है। मैं यह जानना चाहता  
हूँ कि इस विलम्ब के क्या कारण हैं, यह कमेटी  
कब तक तैयार होगी और इस सम्बन्ध में और  
क्या कदम मन्त्री जी के विचाराधीन हैं।

श्री लाल बहादुर शास्त्री: अब तो कोई  
देर होने की सम्भावना नहीं है। सम्भव है कि

ग्राज ही, या कल दो तीन दिन में—उस कमेटी का ऐलान हो जायगा।

**Shri Rameshwar Tantia:** Who will be the personnel of this Committee and will the Committee have powers to examine the ministries of the Central and State Governments?

**Mr. Speaker:** That has been answered.

**Shri A. P. Jain:** The basic causes underlying corruption being the same whether it relates to an employee of the Central Government or of the State Government, would it not be advantageous that the hon. Minister may consult the State Governments and extend the Committee's terms of reference so that they are applicable to the employees of both the Central and State Governments?

**Mr. Speaker:** It is a suggestion.

**Shri Tyagi:** Is the hon. Minister conscious of the fact that corruption has increased hundred times today than what it used to be during the British days? If he is conscious of that fact, I want to know what concrete steps he has taken, departmental or administrative, to stop corruption.

**Mr. Speaker:** This is the step that is being taken now. Anyway, an answer might be given by the hon. Minister.

**Shri S. M. Banerjee:** Has it increased hundred times or not?

**Shri Lal Bahadur Shastri:** I am sorry, I would not like to endorse what Shri Tyagi has said.

**Shri Tyagi:** It is unpalatable.

**Shri Hari Vishun Kamath:** The number of times?

**Shri Lal Bahadur Shastri:** I do not think so. It may be a different matter that corruption is on the increase or might have increased; but to say and give the proportion I am not such a big mathematician as Shri Tyagi is.

Therefore I cannot really endorse what he has said.

**Shri Tyagi:** Is it on the increase?

**Shri Lal Bahadur Shastri:** I am surprised that Shri Tyagi should ask that question when he knows my views in the matter.

**Shri Harish Chandra Mathur:** To what extent does he agree?

**Shri Lal Bahadur Shastri:** I have expressed them not privately to him but in a committee meeting. However, we are taking this step only to try to remove or eradicate it or at least to reduce it.

**Shri Tyagi:** My definite question was as to what departmental or administrative steps he has already taken in this matter apart from the proposed committee.

**Mr. Speaker:** I would appeal to Shri Tyagi to consider whether it would be possible to relate all the measures that have been taken departmentally or administratively or otherwise during the Question Hour.

**Shri Tyagi:** I submit, I wanted to know the action taken by him to stop this corruption. He could narrate one or two actions that he had taken: not in a particular case, but as a general policy, administrative action taken to stop this menace.

**Mr. Speaker:** That would be a long list. In the question hour, it would be difficult to say.

**Shri Hari Vishnu Kamath:** Where there are allegations of corruption against some higher-ups in the administration including, unfortunately, a Minister here or there, what is the machinery or *modus operandi* for an enquiry to ascertain if there is a *prima facie* case and if a *prima facie* case is established, what is the procedure for further proceedings?

**Shri Lal Bahadur Shastri:** The hon. Member has further widened the scope of this question.

**Shri Hari Vishnu Kamath:** Where is the machinery?

**Shri Lal Bahadur Shastri:** He has mentioned about Ministers....

**Shri Hari Vishnu Kamath:** Unfortunately, I said.

**Shri Lal Bahadur Shastri:**...and perhaps Members of Parliament also on this side and that side both. For the present moment, we are confining ourselves to government servants.

**Mr. Speaker:** Shri Hem Barua.

**Shri Hari Vishnu Kamath:** On a Point of Order, Sir, have you ruled my question out of order, as inadmissible. Because, he said, they are dealing with government servants only. To my supplementary question,—you admitted it—there is no answer.

**Mr. Speaker:** Because we are dealing with the committee, the question also should be in relation to that committee. Therefore, the Minister has said that so far as the committee is concerned, it will deal with government servants only and not with Ministers and Members of Parliament.

**Shri Hari Vishnu Kamath:** My supplementary question does not arise?

**Mr. Speaker:** That he has said. The supplementary question can be in relation to the question concerned.

**Shri Hari Vishnu Kamath:** You did not rule it out of order. That is what I said.

**Mr. Speaker:** I did not. Therefore the answer has been given. If I had ruled it out of order, no answer would have been given.

**Shri Hari Vishnu Kamath:** My question was not answered.

**Shri Hem Barua:** In view of the fact that some State Governments have anti-corruption squads, how do the Government propose to co-ordinate the work of this committee with the work of the State Governments?

**Shri Lal Bahadur Shastri:** We shall consider that at a later stage. In fact, my feeling is that we should

restrict ourselves in these enquiries. When we set up a big commission, we get a theoretical report, no doubt. My purpose is to ask this committee to give me specific suggestions, to give me interim reports, to send me proposals even weekly if they so like and advise the Government of India or the Home Ministry as to how to proceed in this matter.

**Shri Hem Barua:** My question has not been answered.

**Shri Lal Bahadur Shastri:** I have answered that. I have said that once we have taken certain decisions, it would not be difficult to take up these matters with the State Governments and co-ordinate the action.

Some Hon. Members rose—

**Mr. Speaker:** Next question. We have already spent nine minutes on this.

#### Coal Dumping

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\*668. { **Shri B. K. Das:**  
**Shri Subodh Hansda:**  
**Shri S. C. Samanta:**  
**Shri M. L. Dwivedi:**

Will the Minister of Mines and Fuel be pleased to state:

(a) whether the coal dumping system has begun working;

(b) what is generally the capacity of a 'dump' wherefrom the consumers are to draw their coal;

(c) what improvement has been effected in the transport position by the introduction of the dumping system; and

(d) whether the consumers find any difficulty in getting on with the system?

**The Minister of Mines and Fuel (Shri K. D. Malaviya):** (a) Coal dumps have already been set up in the States of Punjab; Uttar Pradesh; Kerala; Madras; West Bengal and Andhra Pradesh. The States of Gujarat; Orissa; Assam; Bihar; Rajasthan; Madhya Pradesh and Mysore have also agreed